

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3113
ANSWERED ON:08.12.2009
CASES UNDER NIA
Khaire Shri Chandrakant Bhaurao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has given any instruction to the National Investigation Agency (NIA) to investigate any case relating to the North Eastern region;
- (b) if so, the details thereof;
- (c) whether the NIA has submitted the report to the Union Government; and
- (d) if so, the details thereof and the reaction of the Union Government alongwith the action taken against the accused?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a)& (b): Yes,Madam.Under the provision of the National Investigation Agency Act, 2008, the Government directed the National Investigation Agency (NIA) for investigation of two cases i.e. FIR No. 170/2009 of Basistha Police Station and FIR No. 03/2009 of Diungmukh Police Station of the State of Assam relating to financing of terrorism. Accordingly, NIA registered these two cases as FIR No. 01/2009 and 02/2009.

(c) & (d): After the investigation of the Case No. 01/2009, NIA has submitted its investigation report to the Government for Sanction for prosecution under provisions of the Unlawful Activities (Prevention) Act, 1967 as amended in 2008. The Government, after carefully considering the investigation report and the recommendations of the Committee constituted for the purpose of making an independent review of the evidence gathered in the course of investigation, and accorded sanction for prosecution of 14 accused persons.Accordingly, NIA has filed charge sheet against 14 accused in the Court.